

From,

**Ajai Kumar Srivastava-I, H.J.S.,
Registrar General,
High Court of Judicature at
Allahabad.**

To,

**All the District & Sessions Judges,
Subordinate Courts to the High Court of Judicature at
Allahabad.**

C.L. No. 30 /Admin.(Services)/2019, Dated: November 19, 2019

**Subject: Regarding conferment of powers to try the offences under
Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985**

Sir,

I am directed to inform you that Hon'ble Court has been pleased to pass an Order that VIIth Additional District & Sessions Judge of the concerned district may be conferred with the powers to try the offences under Narcotic Drugs and Psychotropic Substances Act, 1985 and if there is no VIIth ADJ, then junior-most Additional District & Sessions Judge may be empowered for the same.

Hon'ble Court has further been pleased to direct all the District & Sessions Judges to designate VIIth ADJ to try cases under the said Act and if there is no VIIth ADJ, then junior-most ADJ be empowered for the same.

In those districts where 02 Courts have been designated for trying cases under NDPS Act, then VIIth ADJ and immediate junior officer to VIIth ADJ be designated as Special Judge to try the cases under NDPS Act. If there is no such Officer, then two junior-most HJS Officers be designated for the said purpose.

The District & Sessions Judges may also ensure that all such designated Officers preside over the Court of Additional District & Sessions Judge created vide G.O. No. 10/2016/ 870/VII-Nyay-2-2016-85G/2012 dated 06.07.2016 read with Government Notification No. 1809/VII-Nyay-2-2019-159/96 dated 19.08.2019.

I am, therefore, to request you that kindly take necessary steps accordingly.

With regards,

Yours Sincerely,

**Sd/-
Registrar General**